

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

30.

C.P. (IB)/275(MB)2022

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 17.01.2023

NAME OF THE PARTIES: Solapur Janata Sahakari Bank Limited
Vs.
Mukund Pandharinath Kulkarni Personal
Guarantor of M/S Shetkari Sakhar Karkhana
(Chandrapuri) Limited Corporate Debtor

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. None for the Financial Creditor. Mr. Jack Thalakkottur, Ld. Counsel for the Personal Guarantor present.
2. Counsel for the Personal Guarantor submits that the copy of RP report not received yet.
3. Counsel for the Financial Creditor/RP is directed to serve the copy of RP report on the Personal Guarantor within one week. After receipt of report, Counsel for the Personal Guarantor is directed to file their reply to the report submitted by the RP within two weeks.
4. List this matter for further consideration on 14.03.2023.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)